

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1177
ANSWERED ON:21.08.2007
TELEVISION CHANNELS FOR CHILDREN
Mandal Shri Sanat Kumar

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to issue comprehensive content code to regulate the broadcasters;
- (b) if so, the details thereof;
- (c) whether the Government also propose to regulate the TV channels airing 24 hours programmes for children;
- (d) if so, the details thereof;
- (e) the extent to which these regulations are likely to benefit the children programmes with; and
- (f) the time by when the regulations are likely to come into effect?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a) to (f) Yes, Sir. A committee has been constituted for reviewing Programme and Advertising Codes prescribed under the Cable TV Networks(Regulation) Act, 1995 and rules framed thereunder and the guidelines for certification of films prescribed under Cinematography Act, 1952. The Committee is drafting a new content code with a view to elaborate and update these codes and guidelines in order to give them greater specificity and details and introduce new provisions as found necessary as per contemporary community standard and to facilitate self regulation among the channels. The recommendations of the committee are not received as yet.